

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3240 of 2020

1. Chandreshwar Paswan @ Raj Kumar Paswan @ Chandeshwar Paswan
2. Meena Devi

Petitioners

Vs.

The State of Jharkhand

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Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioners : Mr. D. K.Chakravery, Advocate

For the State : Mr. P. K. Verma, A.P.P.

For the Informant : Mr. Shiv Kr. Singh, Advocate

Order No. 02

Dated 09th September, 2020

Heard the learned counsel for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioners apprehend their arrest in connection with Pandu P.S.
Case No. 12 of 2019.

The marriage of the informant was solemnized with Dharamraj
Kumar Paswan on 16.05.2017. It has been alleged that after sometime there
was a demand of a colour TV and Rs. 3 Lakhs in cash. On non-fulfillment of
the said demand she was subjected to torture and assault and ultimately she
was ousted from her matrimonial house.

The petitioners are the parents in law of the informant and the
allegations are general and omnibus in nature.

Regard being had to the aforesaid facts, the petitioners are directed to
surrender before the learned trial court within four weeks from today and on
such surrender, they shall be released on bail on furnishing bail bond of Rs.
10,000/- (Ten Thousand) each with two sureties of the like amount each to the
satisfaction of learned Judicial Magistrate, 1st Class, Palamau at Daltonganj in
connection with Pandu P.S. Case No. 12 of 2019, subject to the conditions as laid
down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)